

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.23/252/(ND)/2018

In the matter of
Rich Heights Const.(P) Limited

....PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 10.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Amrendra Kumar Singh,
Advocate.

For the Respondent/Corporate Debtor : -

ORDER

Ld. authorized representative for the petitioner is present. It is represented by the authorized representative for the petitioner that an advance copy of the Application/Appeal/petition has already been served upon the Respondent/ROC on 04.12.2017 along with its annexure. However, none is present for the ROC. In relation to the Income tax Department, the petitioner to take notice of the Appeal/petition along with its annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Appeal/Petition prior to its striking off with an advance copy of the appeal/petition should also be made available to the Standing Counsel,


Coutel



Ms. Lakshmi Gurung, who is appearing before this Tribunal for Income tax matters within a period of one week from today (10.1.2018).

ROC to file its observations/objections, if any, within a period of 4 weeks from today. Similarly, the Income tax Department to file its observations/objections, if any, within the said period.

Post the matter on 19.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018